

श्री राम सेवक यादव : उन्होंने गलत बात कही है। इसकी मैं सफाई देना चाहता हूँ। मैंने यह कहा था कि इस सदन को बाजिद अली शाह का दरबार बनाने का प्रयत्न न करें। मैंने यह इसलिए कहा कि जब प्रधान मन्त्री ने कहा कि "बरदाश्त नहीं किया जाएगा" तो हमारे भाई लोगों ने, उधर बैठे हुए मानदीय सदस्यों ने बड़े जोर से तालियां बजाईं। मैंने कहा कि इससे काम नहीं चलेगा।

Shri Ansar Harvani: I would request you to call for the records and see if he has not made that remark in describing this House.

Shri Sham Lal Saraf (Jammu and Kashmir): The matter is most serious and it may lead to very serious consequences. I think the hon. Minister of External Affairs is quite correct in asking for time, because I think there is some deep-laid international conspiracy being hatched. This morning, I have seen in the papers that Sheikh Abdullah has given an interview to *Le Monde*, Paris, in which he has said that he does not intend to go back to his country, that is, Kashmir. He did not mean India.

Therefore, it would be very correct for all of us to go to the very depth of this question. The time the hon. Minister has asked for should be given so that he could go into it thoroughly and then come with a fuller statement.

Mr. Speaker: I have already given him time. What is the point in stressing the point again.

Shri Indrajit Gupta (Calcutta South West): When will the hon. Minister make the statement?

Mr. Speaker: Tomorrow, after question hour.

Shri Swaran Singh: Yes.

12.28 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER COMPANIES ACT

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of Notification No. G.S.R. 297 dated 27th February 1965, under sub-section (3) of section 620A of the Companies Act, 1965.

[Placed in Library, See No. LT-4114/65]

REPORT OF COMMITTEE ON PANCHAYATI RAJ ELECTIONS

The Parliamentary Secretary to the Minister of Community Development and Co-operation (Shri Shinde): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy each of the Report of the Committee on Panchayati Raj Elections, 1965. [Placed in Library, See No. LT-4115/65].

NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT, CUSTOMS ACT AND INCOME-TAX ACT

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table a copy each of the following Notifications:—

- (i) GSR 290 dated 27th February 1965, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 38 of the Central Excises and Salt Act, 1944;

[Placed in Library, See No. LT-4116/65].

- (ii) GSR 294 dated 27th February 1965, under section 159 of the Customs Act, 1962;